

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : TCP/5/2016
Name of Petitioner : Kuberan & 21 ors
& Vs
Name of Respondent : Monarch Steels India Ltd & 3 ors
Section : 397/398 of CA 1956

Pranav G, Adv

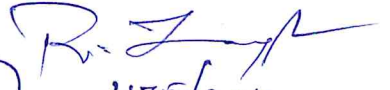
for Petitioners

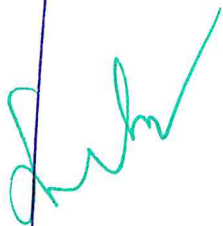

D/1004/2018

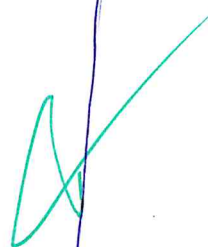
R. Inayathasamban

For Respondents

For M/s. Ramalingam & Associates (management committee)


2475/2011





ORDER

Present: Mr. Pranav G, Ld. Counsel for Petitioners.
Mr. R.Imayavarambhan, Ld. Counsel for Respondents.

Ld. Counsel for the Petitioners submit that now the new management committee has been formed to run the affairs of the company.

Steps have been taken to make the compliances as provided under the Companies Act, 2013. Some assets are to be sold.

Both the Counsels have requested for a longer date to complete the process.

Let the managing committee submit the progress report.

List the Petition for hearing on **25.09.2024**.

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)